

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-18/2020

Harsh Vardhan Lal

... Petitioner

Versus

State of Goa and another

... Respondents

Mr. Shivan Desai, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Addl. Government Advocate for the State.

Mr. Nikhil Pai, Advocate for Respondent No.2.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 9th June, 2020

P. C.:

Mr. Nikhil Pai appears for the Panchayat and files reply.

2. He undertakes to furnish a copy of the reply to the Advocate General in the course of the day.

3. Time for carrying out amendment is extended by a period of one week from today. Once the amendment is carried out, issue notice to respondent no.3, who is directed to file affidavit in the context of allegations made against him within a period of one week from the

date of receipt of notice. Copy of such reply to be furnished to the petitioner and the office of the Learned Advocate General by email. On account of certain difficulties expressed by Mr. Pai, the respondent no.3 may not attend Court in person.

4. In case of any serious difficulties in filing a response within one week, the respondent no.3 is at liberty to seek adjournment.

5. Liberty to mention this matter upon receipt of reply from respondent no.3. Liberty is also granted to the petitioner to file affidavit in rejoinder.

6. The interim order granted earlier to continue until further orders.

7. Liberty to apply.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.